

Annual Report and Review on the working of the Centre for Environment, Ahmedabad for the year 1985-86.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : I beg to lay on the Table :—

- (1) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (2) A Statement (Hindi and English versions) regarding Review by the Government on the Working of the Centre for Environment Education, Ahmedabad, for the year 1985-86.

[Placed in Library, See No. LT—3301/86.]

12.04 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th November, 1986, agreed without any amendment to the Delhi Fire Prevention and Fire Safety Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 12th November, 1986".
- (ii) "In accordance with the provi-

sions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 17th November, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

#### Twenty Seventh Report

SHRI M. THAMBI DURAI (Dharamapuri) : I beg to present the Twenty Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.05 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

[English]

#### Action taken statements

SHRI E. AYYAPU REDDY : (Kurnool) : I beg to lay on the Table English and Hindi versions of the following statements :

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 114th Report (Sixth Lok Sabha) on Sugar Exports in 1974 and 1975.

- (2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 130th Report (7th Lok Sabha) on Development of a Helicopter.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 138th Report (7th Lok Sabha) on Replacement of a Basic Trainer Aircraft.

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COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Thirteenth Report and Minutes

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to present the (Hindi and English versions) of the Committee on Public Undertakings on Bharat Electronics Ltd.—Capacity Utilisation, Production & Pricing, Research and Development and Minutes of the sittings of the Committee relating thereto.

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STATEMENT CORRECTING REPLY TO  
A SUPPLEMENTARY ON SQ. No. 26  
DATED 5.11.86 REGARDING ASSASSINATION OF GENERAL VAIDYA

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS. (SHRI P. CHIDAMBARAM) : A question No. 26 regarding assassination of General Vaidya was answered in the Lok Sabha on 5th November,

1986. In reply to a supplementary put by Shri Uttam Rathod regarding arrangements for the security of General A.S. Vaidya, I gave information about the kind and level of arrangements which had been made for Gen. Vaidya. I find that this is incorrect in certain particulars. The correct information as furnished by the Government of Maharashtra about the arrangements which had been made for the security of General Vaidya is as follows :—

‘General Vaidya was provided with three gunmen from Pune City Police round the clock—one gunman was provided to him during the day and two gunmen were attached with him during the night. The gunmen were also instructed to accompany the General whenever he went out. One Sub-Inspector of Special Branch was deputed to remain present at the residence of General Vaidya for part of the day and supervise the security arrangements. It was also decided that besides the PSOs, escort be provided whenever the General visited the town. The General was given the telephone numbers of the local police station and the Control Room with the request to ring any of these places before he intended to leave his residence for town so that one of the patrolling vehicles could be sent to follow him.’

I regret the delay in correcting the reply as the information was being checked up.

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DR. A. KALANIDHI : Sir, Article 191 deals with disqualification of Members of the Legislative Assembly and Members of Parliament...

MR. SPEAKER : No question. That cannot be discussed here.

(Interruptions)